

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Ref: Petition No. 127/2012

Date: 10.5.2012

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Application under Section 63 of the Electricity Act,2003 for adaptation of transmission charges with respect to the transmission system being established by the Vemagiri transmission system Limited (a 100% wholly subsidiary of PGCIL)

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.5.2012:

- (i) Evaluation report prepared by Bid evaluation committee along with financial bid of other bidders and computation of levelised charges.
- (ii) Comparison showing whether the levelised tariff computed as per bidding process is lower/upper than the CERC (Terms and Conditions of Tariff) Regulations, 2009 (after levellisation)
- (iii) The nature of deviation/amendment in RFP and approval of appropriate Commission for amendment/deviation obtained by BPC.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-  
(V.Sreenivas)  
Depty Chief (Legal)